

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).19448/2015

(Arising out of impugned final judgment and order dated 27/06/2014 in FA No. 386/2000 24/07/2014 in FA No. 386/2000 passed by the High Court of Gujarat at Ahmedabad)

SUBHADRABEN AND ANR.

Petitioner(s)

VERSUS

DINMOHAMMED IBRAHIM AND ORS.

Respondent(s)

(with appln. (s) for exemption from filing O.T. and interim relief and office report)

WITH

SLP(C) No. 19449/2015

(With appln.(s) for exemption from filing O.T. and Office Report)

SLP(C) No. 19450/2015

(With appln.(s) for exemption from filing O.T. and Office Report)

SLP(C) No. 28115/2015

(With appln.(s) for exemption from filing O.T. and Office Report)

SLP(C) No. 28114/2015

(With appln.(s) for exemption from filing O.T. and Office Report)

Date : 31/01/2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR

HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Mr. O. P. Bhadani, AOR
Mr. Jaswant Persoya, Adv.

For Respondent(s) Ms. Manjeet Chawla, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel
for the petitioners, list the matter after ten weeks.

(SANJAY KUMAR-I)
AR-CUM-PS

(JASWINDER KAUR)
COURT MASTER